

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.360/MP/2022

Subject : Petition seeking payment of Capacity Charges by the Respondent, in terms of the Declared Capacity, especially in terms of MOP directive dated 28.6.2019 and subsequent clarifications.

Date of Hearing : **22.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Coastal Energen Private Ltd (CEPL)

Respondents : Tamil Nadu Generation and Distribution Corp. Ltd.(TANGEDCO)

Parties Present : Shri Buddy Ranganadhan, Advocate, CEPL
Shri Hemant Singh, Advocate, CEPL
Ms. Ankita Bafna, Advocate, CEPL
Ms. Lavanya Panwar, Advocate, CEPL
Shri Chetan Garg, Advocate, CEPL
Shri Bijju Mattam, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent, TANGEDCO, made detailed submissions on the aspects of 'jurisdiction' as well as 'merits' of the case. However, due to a paucity of time, the submissions of the parties could not be concluded.

2. The matter remained part-heard and will be listed for the hearing on **8.12.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)